NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

CP(CAA) No. 51/NCLT/AHM/2017 With CA(CAA) No. 24/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

Name of the Company:

The Adani Harbour Services Pvt Ltd.

Section of the Companies Act: <u>Section 230-232 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION**

REPRESENTATION **SIGNATURE**

1. Sandeep Singli

Advocate Petitioner

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Petitioner.

Affidavit of chairman filed.

Report of chairman filed.

Petition is filed within time.

Common representation of Regional Director received.

Representation of Official Liquidator received.

Representation of Income Tax received.

Affidavit in Reply filed by petitioner for representation of Official Liquidator.

Heard arguments of Learned Counsel for petitioner.

Petition is admitted.

Date of hearing fixed as 21.07.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad Edition and Sandesh Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, official Liquidator and Registrar of Companies informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 21.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 5th day of July, 2017.